

File No. N-9/15/2015-NM  
Government of India  
Ministry of Law and Justice  
Department of Justice

Jaisalmer House,  
26-Mansingh Road, New Delhi-110011  
Dated: 10<sup>th</sup> November, 2016

**SANCTION ORDER**

Sanction of the Competent Authority is hereby accorded to the payment of Rs. 7,62,000/- only (Rupees Seven Lacs Sixty Two Thousand Only) to Vidhi Centre For Legal Policy, New Delhi towards **Second Instalment**(being 40% of total project cost) of the total project cost of Rs. 19,05,000/- (Rupees Nineteen Lacs Five Thousand Only) (non-recurring expenditure) for under taking research project titled "Development of performance standards to enhance accountability of the Higher Judiciary in India " under the "Scheme of Action Research and Studies on Judicial Reforms" as per the terms of the agreement signed by Vidhi Centre For Legal Policy, New Delhi and Department of Justice on 03<sup>rd</sup> March, 2016. First instalment of Rs.3,81,000/- only (Rupees Three Lacs Eighty One Thousand Only) was released to the Vidhi Centre For Legal Policy, New Delhi, the implementing Agency vide this Department's sanction order of even no. dated 03<sup>rd</sup> March, 2016. The implementing agency is requested to utilise this amount within the project timeline period and as per terms of the above mentioned agreement.

2. The expenditure involved is debitible to Demand No. 56 during 2016-17 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.

3. This has been entered in the Register of Grants/Expenditure at Sl. No. 2 at page No. 31-32.

4. This issues with the approval of IFD [Law] vide AS & FA Dy. No. 1116 dated 28/10/2016.

  
(Z.A. Khan)

Under Secretary to the Government of India  
Telefax: 23072139

To,  
**Pay & Accounts office,  
Ministry of Law & justice, Department of Legal Affairs,  
Janpath Bhawan, Janpath,  
New Delhi**

Copy to:-

1. Cash-I Section, MHA, NDCC Building, New Delhi with one spare copy and a copy of Agreement. It is requested that the payment may be made through e-payment to Vidhi Centre For Legal Policy, New Delhi.
2. Cash-II MHA, North Block, New Delhi
3. IFD/Budget Division, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
4. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
5. Research Director, Vidhi Centre For Legal Policy, D-21, Lower Ground Floor, Jangpura Extension, New Delhi- 110014.
6. Section Officer, Admn. Unit, Department of Justice, Jaisalmer House, New Delhi.
7. Principal Accounts Office, 4<sup>th</sup> Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
8. Guard File
9. Spare Copies-5.